

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-87/2013(Pt.)/ 739 /A**

From :- Smti Jayashree Bora,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Pranjal Das,  
District & Sessions Judge,  
Jorhat.

Dated Guwahati the <sup>5<sup>th</sup> February</sup> ~~5~~ January, 2025.

Sub: **Earned leave.**

Ref:- Letter No. JJA/1041/2025 dated 29.01.2025.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that your prayer for **earned leave for 3 (three) days from 05.02.2025 to 07.02.2025, along with station leave permission from the evening of 04.02.2025 till the morning of 10.02.2025** (suffixing 08.02.2025 and 09.02.2025), has been granted. You are to hand over the charge of your Court and Office to the next senior most Judicial Officer available at the station before proceeding on leave .

Yours faithfully,

*Sd/-*

**JT. REGISTRAR(VIGILANCE)**

**Memo No.HC.VII-87/2013(Pt.)/740 - 741 /A, dated 5.2.2025**

Copy to :

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.  
Copy of duly filled in leave application in prescribed format is enclosed herewith.
2. The Project Manager, Gauhati High Court.

*[Signature]*  
**JT. REGISTRAR(VIGILANCE)**